

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).3553/2005

(From the judgement and order dated 25/08/2004 in LPA No.162/2003
of The HIGH COURT OF DELHI AT N. DELHI)

M.C.D.

Petitioner(s)

VERSUS

QIMAT RAI GUPTA & ORS.

Respondent(s)

[With appln(s) for c/delay in filing SLP, with prayer for interim relief
and office report] [For final disposal]

Date: 18/05/2007 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE MARKANDEY KATJU

For Petitioner(s)

Mr. Sanjiv Sen, Adv.

Mr. Praveen Swarup, Adv.

For Respondent(s) Mr. Sudhir Nandrajog, Adv.

UPON hearing counsel the Court made the following

O R D E R

In view of the letter circulated by learned counsel for the respondents,
the matter may be listed after summer vacation.

(Subhash Chander)

(Pushap Lata Bhar

dwaj)

Court Master

Court Mast

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